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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

T.P No. 188/2017 C.P. 14/2014

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th November 2017, 10.30 A.M

| Name of the Company | | Simpro Vanijya Pvt Ltd. | | |
|---------------------|--|-------------------------|------------------------|---------------------|
| Under Section | | 391(2),394 | | |
| SI. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | | Appearing on behalf of | Signature with date |

LAV. GURUNORTHY, FCA APPlicants Mrs. Manji Shutein, Mdv. Pelition. N. GURUMURTHY, FCA Petitioner

ORDER

Ld. Counsel for the petitioner submitted that she served the notice twice on The Reserve Bank of India, but no reply has been received from them. Petitioner is directed to file affidavit of service within 7 days.

Ld. Counsel for the petitioner also sought time to file consent of all the creditors in affidavit form. Prayer is allowed. Petitioner may file affidavit regarding the consent of creditors in the form of affidavit within 15 days from today.

List on 23/11/2017.

SI (Jinan K.R.) Member (J)

(Vijai Pratap Singh) Member (J) 111

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